

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 235 of 2018**

**IN THE MATTER OF:**

**Tirumala Infrabuild Pvt. Ltd. & Ors.**

**...Appellant**

**Vs**

**IDIO Construction & Industries (India) Ltd. & Ors.**

**...Respondents**

**Present:**

**Appellant:** Mr. Naveen Kumar, Advocate.

**Respondents** Mr. Subhro Saniyal, Advocate.

**ORDER**

**11.07.2019:** Mr. Subhro Saniyal, Advocate appearing on behalf of Shri S. R. Sanyal, Advocate representing the Respondents submits that the Respondents want to bring on record some documents forming Annexure to the reply filed before the National Company Law Tribunal, Kolkata Bench, Kolkata (for short 'Tribunal'), which have not been filed in this appeal proceedings. It is further submitted that the perusal of documents, sought to be produced, is necessary as authenticity of some of the documents filed by the Appellant before the Tribunal has been disputed.

In view of the same, two weeks' time is granted to the Respondents to file the documents with copy to be provided to learned counsel for the Appellant in advance. At this stage copy of the documents proposed to be produced has been supplied to learned counsel for the Appellant.

The appeal shall be taken up for final hearing and no adjournment will be granted.

Post the appeal 'for hearing' on **20<sup>th</sup> August, 2019**.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**am/nn**